

quashed and certain other things to be done and the case to be transferred and so on. The hon. Member will see the enormity of the case when he knows that there are 1,000 pages in the judgment and 129 prosecution witnesses, 23 defence witnesses and 6 court witnesses were examined and about 10,000 documents have been produced in the case.

सन्दिग्ध निष्ठा वाले पदाधिकारी

*२६२६. **श्री दिगम्बर सिंह :** क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि योजना आयोग की प्रशासन सुधार समिति की सिफारिशों पर एक आदेश जारी किया गया था कि सन्दिग्ध निष्ठा के पदाधिकारियों को ऐसे पदों पर नियुक्त न किया जाये, जहाँ उनके लिये अपने स्वविवेक से काम करने की काफी गुंजाइश हो;

(ख) यदि हां, तो ऐसे कितने पदाधिकारियों को ऐसे पदों पर नहीं रखा गया या कितने पदाधिकारियों को ऐसे पदों से हटाया गया; और

(ग) सरकार किसी व्यक्ति की निष्ठा की जांच करने के लिये क्या कसौटी अपना रही है ?

गृह-कार्य मंत्रालय के मंत्री (श्री बातार) :
(क) जी हां। जारी किये गये आदेश की एक प्रति सभा-पटल पर रख दी गई है [बेखिले परिशिष्ट १५, अनुबंध सं० ३१]।

(ख) ऐसी नियुक्तियों से हटाये गये पदाधिकारियों की कोई सूची नहीं है। चयन करते समय इन आदेशों को ध्यान में रखा जाता है और केवल वे ही पदाधिकारी चुने जाते हैं जिनकी निष्ठा की ख्याति संतोषजनक है।

(ग) सामान्यतः सरकारी कर्मचारी की निष्ठा की जांच उसके सामान्य आचरण, ख्याति और उसके कार्य की रिपोर्टों के आधार पर की जाती है।

Shri T. A. S. Chettiar : Can we have the answer in English, Sir ?

Mr. Speaker : The hon. Minister may read the answer in English also.

Shri Datar : (a) Yes. A copy of the orders issued is laid on the Table.

(b) There is no list of officers specifically excluded from such appointments. In making selections from the field of choice these instructions are taken into account and only those whose reputation for integrity is satisfactory are selected.

(c) Integrity of a Government servant is generally judged by his general conduct, reputation and reports on his work.

श्री दिगम्बर सिंह : किस विभाग में इस किस्म पदाधिकारी सबसे ज्यादा पाये गये हैं ?

Shri Datar : I did not follow the hon. Member.

Mr. Speaker : Nor did I.

श्री दिगम्बर सिंह : किस विभाग में सबसे अधिक इस प्रकार के पदाधिकारी पाये गये हैं ?

श्री बातार : इस किस्म की सूची देना सम्भव नहीं है।

Shri G. P. Sinha : May I know if any officers of the I. A. S., I. P. S. or I. C. S. have been discharged or dismissed on account of doubtful integrity in 1956 or 1955 ?

Shri Datar : That would be a different question, but I might point out to the hon. Member that these instructions apply to all the officers, from the lowest to the highest.

Shri Sinhasan Singh : May I know if the attention of the Government has been drawn to the lengthy report of the Auditor-General about advances made to an Embassy officer three times for a car and that the officer purchased a car and sold it without using it ?

Shri Datar : I shall take this information from the hon. Member and see how the facts are.

Mr. Speaker : Hon. Members may write to the Minister on individual cases.

Shri Sinhasan Singh : The Minister has not read the report of the Auditor-General in which the Auditor-General says about the integrity of the different officers.

Shri Datar : That is what I have already pointed out.

Shri Sinhasan Singh : But he is taking the information from me.

Mr. Speaker : What I would urge upon hon. Members is this. There are a number of such individual cases, and if the hon. Members will kindly go through the rules, they will find that if they want to ask particular questions, it is better that they give previous intimation to the Minister, say, 15 or 20 minutes, so that the Minister may come prepared to answer them. It is not as if the Minister should have read all these reports and must have the information at his fingers' ends in respect of all these individual cases.

श्री भक्त दशम : क्या गवर्नमेंट इस बात को अनुभव करती है कि कभी कभी ऐसा भी होता है कि अगर बड़े अफसरों को सलाम न किया जाये, यहां तक कि अगर उनकी लड़कियों की शादियों में डालियां न पहुंचायी जायें, तो वे अपने मातहत अफसरों के खिलाफ रिपोर्ट लिख देते हैं। क्या इस प्रकार की कार्यवाही के खिलाफ किसी प्रकार की रोकथाम की जाती है ?

Shri Datar : I have already pointed out that whenever there are any reports or endorsements made in the confidential records, they are checked by the higher officers, and if anything wrong is found, then the officer making the endorsement is taken to task.

Shri Kamath : Am I right in saying that Government never appoint to high office or to any office a person in respect of whose integrity or otherwise an enquiry has been demanded by a Committee of Government or a Committee of Parliament ?

Shri Datar : Government have got sufficient resources at their disposal to find out whether a particular person bears a good reputation or does not bear a good reputation. Government consider all the circumstances and then make the appointments.

Shri Kamath : Is it not a fact that .

Mr. Speaker : He asked the same question yesterday, and I think it was about the A. I. R.

Shri Kamath : No, Sir. Is it not a fact that a person in respect of whose dealings and transactions the Public Accounts Committee of Parliament recommended or demanded a high level judicial enquiry, has been appointed, rather promoted to be a Minister of Government without Portfolio, and recently with Portfolio ?

Mr. Speaker : This question need not be answered.

Shri Kamath : Why should it not be answered, Sir ?

Mr. Speaker : Not in the public interest. This has been asked a dozen times.

Shri Kamath : This was never asked. On what ground should it not be answered ? Of course, you have got the fullest power to disallow a question, and I do not question your authority.

Mr. Speaker : A full statement, not once, not twice but at least three times, has been made with respect to these matters and why judicial enquiry should not be had. Once again, if this question is to be ranked up, there will be no end to it. It has been settled.

Shri Kamath : We have not settled it on this side ; Government may have settled it.

RECRUITMENT TO DEFENCE SERVICES

***2630. Shri Madiah Gowda :** Will the Minister of Defence be pleased to state :

(a) whether it is a fact that instructions were given to the recruiting officers that particular attention should be paid to encourage recruitment to the Defence Services in the States of Madras, Mysore, Hyderabad and Travancore-Cochin ; and

(b) if so, with what results ?